## HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

## **ABSTRACT**

**PUBLIC SERVICES** – **A.P.J.M.S.S** – Chief Administrative Officers of District Courts (Category – 1) – **Transfers and Postings** – **Ordered**.

ROC.No.1315/2020 - C.1.

Dt. 02 -03-2021

## NOTIFICATION No. 01/2021 C-1.

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26(3) of the A.P. Judicial Ministerial and Subordinate Service Rules, 2019 and all other powers enabling thereto, is pleased to order the following **transfers and postings:** -

SI. No.	Name and designation of the individual	Posted as
(1)	(2)	(3)
1	Smt. P.Ravanamma Paper Promotee from the Unit of District Judge, Nellore	Chief Administrative Officer, Family Court-cum-VIII Additional District & Sessions Court, Ongole, Prakasam District. (Post kept Vacant)
2	Sri S.V.N.Tulasi Rao, Paper Promotee from the Unit of District Judge, Srikakulam	Chief Administrative Officer, VII Additional District Court-cum-III Additional Metropolitan Sessions Judge Court-Cum-Special Court for trial of offences against Women, Visakhapatnam. (Post Kept Vacant)
3.	Sri U.Rajasekharam, Paper Promotee from the Unit of District Judge, Krishna at Machilipatnam	

- i) The individuals shall handover charge of their posts to the Senior Superintendent / immediate junior to him/her of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges/Unit Heads concerned are hereby directed to relieve the individuals, forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The District Judges/Unit Officers concerned are further directed not to entertain any application for leave from the individual concerned. The above

individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are also directed to send the joining reports of the individuals to this Registry.

REGISTRAR (ADMINISTRATION)

To

1. The Individuals (Through the concerned Unit Heads).

2. The District Judges, Krishna at Machilipatnam, Visakahapatnam, Prakasam at Ongole, Nellore and Srikakulam.

3. The Judge, Family Court-cum-VIII Additional District & Sessions Court, Ongole, Prakasam District.

4. The VII Additional District Judge-cum-III Additional Metropolitan Sessions Judge -Cum-Special Judge for trial of offences against Women, Visakhapatnam.

5. The IX Additional District Judge, Krishna at Machilipatnam.

6. The Senior Civil Judge, Kavali, Nellore District.

7. The Chairman- L.R.A.T-cum- I Additional District Judge, Srikakulam.

8. Special Judge for trail of cases under S.Cs & STs (POA) Act-cum-IV Additional District Judge, Srikakulam.

9. The Principal Senior Civil Judge, Gudivada, Krishna District.

10. The District Treasury Officers, Krishna at Machilipatnam, Visakahapatnam and Prakasam at Ongole, Nellore and Srikakulam.

11. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati at Nelapadu. (with a request to direct the concerned to upload the Notification in the High Court's Website).

Spare...1 Stock...1.